

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 143 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2021

Name of the Company:

Kantilal Manilal Dudhwala
V/s
Pepperazzi Hospitality Pvt Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

ORDER

No one appeared for the Operational Creditor.

Learned Counsel Mr. Kunal P Vaishnav appeared for the Corporate Debtor.

Learned counsel for the corporate debtor submitted that reply is filed. He submits that the copy of reply has already been send to the operational creditor. Operational Creditor may file rejoinder (not more than five pages) within seven days from today.

Matter stands adjourned for further consideration to 09.06.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 12th day of April, 2021